

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3652  
ANSWERED ON:24.08.2011  
APPOINTMENT OF REGULAR TEACHERS  
Rajesh Shri M. B.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the steps taken by the Government to improve the quality of teachers in the country in connection with the implementation of Right of Children to Free and Compulsory Education (RTE) Act, 2009;
- (b) whether there is any proposal to appoint regular teachers in place of part time teachers;
- (c) if so, the details thereof;
- (d) whether any time-frame has been fixed for the replacement of all part time teachers with regular teachers;
- (e) if so, the details thereof;
- (f) whether the Government has any proposal to review the present system of teacher education in the country; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a): Section 23(1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, provides for minimum qualification for a person to be eligible for appointment as a teacher, as laid down by an academic authority, authorised by the Central Government by notification. Accordingly, the Central Government has notified National Council for Teacher Education (NCTE) as the academic authority to lay down the minimum qualifications for teachers. NCTE has notified the teacher qualifications vide its notification dated 23rd November 2010. At the primary level the teacher qualifications provide for Senior Secondary as the basic academic qualification, and D.Ed, B.El.Ed, D.Ed (Special Education) as professional qualifications. At the upper primary stage the teacher qualifications provide for graduation as basic academic qualification, and D.Ed, B.Ed, B.El.Ed, BA/B.Sc.Ed, B.Ed (Special Education) as professional qualifications. A person with D. Ed (Special Education) or B. Ed (Special Education) qualification shall undergo, after appointment, an NCTE recognised 6-month special programme in Elementary Education. Further, an essential qualification for a person to be eligible for appointment as a teacher is that he/she should pass the Teacher Eligibility Test (TET) to be conducted by the appropriate Government. These qualifications would bring national standards and benchmark of teacher quality in the recruitment process, and induce teacher education institutions and students from these institutions to improve their performance standards.

Sarva Shiksha Abhiyan (SSA) provides support to States/UTs for untrained teachers to acquire the requisite professional qualifications. It also provides support for 30- days induction training to newly recruited teachers, and 20- days annual in-service training to teachers.

(b) to (e): The RTE Act provides for appointment of teachers as per norms and standards prescribed in the Schedule to the Act, as also Part Time Instructors for (i) Art Education, (ii) Health and Physical Education, and (iii) Work Education at the upper primary stage where enrollment exceed 100 children. States appoint teachers as per the State Recruitment Rules.

(f) & (g): It is the constant endeavor of the Government to improve the teacher education system in the country. NCTE has also formulated the National Curriculum Framework for Teacher Education (NCF-TE) in consonance with the National Curriculum Framework (NCF) 2005. In addition, NCTE has prepared a model syllabus for D.Ed and B.Ed courses.